



CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36
Janpath, New Delhi-110001, Phone: 23353503,
Fax : 23753923, Website : www.cercind.gov.in



सत्यमेव जयते

Petition No. 310/TL/2023

Dated: 3.5.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by Khavda – Bhuj Transmission Limited, C-105, Anand Niketan, New Delhi 110021 for the grant of a separate transmission licence for implementation of the transmission system for "Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1" on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which the transmission licence has been sought is as under:

Name of the scheme and Implementation time frame	Estimated Cost (₹ crore)	Remark
Transmission System for Evacuation of Power from potential renewable energy zone in the Khavda area of Gujarat under Phase-IV (7 GW): Part E1 Implementation time frame: 24 months from the date of allocation	216	Approved to be implemented under RTM by Adani Transmission Limited

2. The Central Transmission Utility of India Limited vide its letter dated 25.10.2023 and 4.4.2024 has recommended for the grant of a separate transmission licence to the Khavda–Bhuj Transmission Limited for executing the transmission line through RTM route as mentioned in para-1 above.
3. Based on the material available on the record, the Commission has, vide order dated 3.5.2024 in Petition No. 310/TL/2023, proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission Licence to Khavda–Bhuj Transmission Limited before the Commission can be accessed at the website www.adanienergysolutions.com or inspected by any person in the Commission's office by following the laid down procedure.
5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned within a week from publishing the notice at the above noted address. The suggestions or objections received after the specified date shall not be considered.
6. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-

(Harpreet Singh Pruthi)

Secretary